

made by him under extraordinary circumstances to deserving cases;

(b) if so, how many such allotments have been made during the last two years; and

(c) the procedure followed in this regard?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Out of turn allotments are made under the rules to (i) dependents of government servants who have died or retired from service and (ii) personal staff of Ministers limited to one or two in the interests of discharge of official business. They are also made in cases of exceptional hardship.

(b) 129 to dependents of government servants who have died or retired; 11 to personal staff of Ministers etc.; and 131 to other deserving persons. The total number of allotments made during this period is over 14,100.

(c) Each case is examined on merits and the rules and orders on the subject.

Manager of Publications, Delhi

3376. Shri Onkar Lal Berwa: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that many complaints of corruption, misuse of Government property and funds, favouritism, etc. have been received against the Manager of Publications, Delhi;

(b) if so, whether any investigation has been made; and

(c) if so, the action taken in the matter?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

(b) Some of the complaints have been investigated while others are still under investigation.

(c) Steps are being taken to charge-sheet the officer concerned in respect of certain allegations already investigated.

Manager of Publications, Delhi

3377. Shri Onkar Lal Berwa: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether the Manager of Publications in his Ministry has been declared physically unfit for Government service by the Medical Board;

(b) if so, on what ground and on what date; and

(c) the reasons for his being allowed to continue in Government service?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

(b) On the 24th March, 1966; on the ground that the officer concerned is not reasonably healthy and has not the physical capacity and mental alertness for continuing to discharge satisfactorily the duties expected of him.

(c) The medical certificate given by the Medical Board was not in the prescribed form as required by the rules applicable. The officer, however, has since proceeded on leave with effect from the 21st July, 1966.

Engineers in C.P.W.D.

3378. Shri Yudhvir Singh:
Shri Onkar Lal Berwa:

Will the Minister of Works, Housing and Urban Development be pleased to state the rules for recruitment, confirmation and promotion of Assistant Engineers, Executive Engineers and Superintending Engineers (direct recruits and departmental candidates) in the Central Public Works Department?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): A statement is laid

on the Table of the House. [Placed in Library. See No. LT-6920/66].

Survey Re. Housing and Allotment of Land to Landless Tribals of Orissa

**3330. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:**

Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether Government have made any survey regarding housing and allotment of land to the landless Tribals of Orissa State;

(b) if so, the results thereof;

(c) whether any tentative provision has been made in the Fourth Five Year Plan to provide house sites and land to landless tribals of Orissa State; and

(d) if so, the details thereof?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

Rural Electrification in Orissa

**3331. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Government of Orissa have requested the Central Government for the grant of more funds for rural electrification in the State during 1966-67;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No. The Government of Orissa had proposed an outlay of Rs. 120 lakhs for rural electrification for 1966-67 in their Annual Plan proposals. Against this, the Working Group on Power set

up to consider the Annual Plan of Orissa State for 1966-67 recommended an outlay of Rs. 110 lakhs, which has since been approved and the amount has been allocated to the State Government.

(b) and (c). Do not arise.

Extension of Service to Architects in C.P.W.D.

**3332. Shri Onkar Lal Berwa:
Shri Hukam Chand
Kachhavaia:**

Will the Minister of **Works, Housing and Urban Development** be pleased to state:

(a) whether there are Senior Architects, Architects and Assistant Architects in C.P.W.D. who have been granted extension of service; and

(b) if so, their designations, number and the period for which extensions have been granted and the reasons therefor?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) There are no Senior Architects and Assistant Architects in the Central Public Works Department who have been granted extension in service. There is, however, one Architect who has been granted extension in service.

(b) One Architect in the scale of pay of Rs. 700—1250 who attained the age of 55 on 9th November, 1961 has been granted extension in service from time to time, up to 8th November, 1966. The extension has been granted owing to shortage of experienced architects in the department.

Calicut Municipal Stadium

3333. Shri Mohammed Koya: Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether Government have received any representation from the Calicut Municipal Corporation requesting for more aid to complete the Municipal Stadium; and